

Government of Rajasthan
Law and Legal Affairs Department

No. F. 01(02)Nyay/2023

Jaipur Date : **13.01.2026**

::NOTIFICATION::

In exercise of the powers conferred by section 20 'B' of the Specific Relief Act, 1963 and in continuation of the earlier notification No. F.2(4)Nyay/2018 dated 05.10.2018, the State Government with the consultation of Hon'ble the Chief Justice of Rajasthan High Court hereby designates the following Civil Courts mentioned in column No. 3 as Special Courts, within the local limits of the area to exercise jurisdiction and to try a suit under this Act in respect of contracts relating to infrastructure projects as under:-

Sr.No.	Name of Judgeship	The courts designated as special courts to try the suits under Specific Relief Act in respect of contracts relating to infrastructure projects u/s 20 B of the Specific Relief Act	Jurisdiction of the Special Court(s) mentioned in column No. 3
1	2	3	4
1	Beawar	1. Additional District & Sessions Judge No. 1, Beawar 2. Sr. Civil Judge & Chief Judicial Magistrate, Beawar 3. Civil Judge & Judicial Magistrate, Beawar	Revenue District Beawar
2	Khairthal-Tijara	1. District & Sessions Judge, Khairthal 2. Sr. Civil Judge & Chief Judicial Magistrate, Khairthal 3. Civil Judge & Judicial Magistrate, Khairthal	Revenue District Khairthal-Tijara
3	Barmer	1. Additional District & Sessions Judge No. 1, Barmer 2. Sr. Civil Judge & Chief Judicial Magistrate, Barmer 3. Civil Judge & Judicial Magistrate, Barmer	Revenue District Barmer
4	Deeg	1. Additional District & Sessions Judge, Deeg 2. Sr. Civil Judge & Chief Judicial Magistrate, Deeg 3. Civil Judge & Judicial Magistrate, Deeg	Revenue District Deeg
5	Kotputli-Bahror	1. Additional District & Sessions Judge No. 1, Kotputli 2. Sr. Civil Judge & Chief Judicial Magistrate, Kotputli 3. Civil Judge & Judicial Magistrate, Kotputli	Revenue District Kotputli-Bahror
6	Phalodi	1. Additional District & Sessions Judge, Phalodi 2. Sr. Civil Judge & Chief Judicial Magistrate, Phalodi 3. Civil Judge & Judicial Magistrate, Phalodi	Revenue District Phalodi
7	Deedwana-Kuchaman	1. Additional District & Sessions Judge, Deedwana 2. Sr. Civil Judge & Chief Judicial Magistrate, Deedwana 3. Civil Judge & Judicial Magistrate, Deedwana	Revenue District Deedwana-Kuchaman
8	Salumber	1. Additional District & Sessions Judge, Salumber 2. Sr. Civil Judge & Chief Judicial Magistrate, Salumber 3. Civil Judge & Judicial Magistrate, Salumber	Revenue District Salumber

By Order of the Governor


(Raghavendra Kachawal)

Principal Secretary To the Government

Copy : Forwarded to the following for information and necessary action :-

1. Principal Secretary to Governor, Government of Rajasthan.
2. Principal Secretary to Chief Minister, Government of Rajasthan.

3. Special Assistant to Law Minister, Government of Rajasthan.
4. Chief Secretary, Government of Rajasthan, Jaipur.
5. Registrar General, Rajasthan High Court, Jodhpur.
6. Registrar (Administration), Rajasthan High Court, Jaipur Bench, Jaipur.
7. Secretary, Law (Government Litigation) Department.
8. District Collector/District and Sessions Judge/Superintendent of Police, Phalodi, Deedwana-Kuchaman, Khairthal-Tijara, Beawar, Barmer, Deeg, Kotputli-Behrur, Salumber.
9. Director General, Police/Jail, Rajasthan Jaipur.
10. Secretary, Prosecution Department, Government Secretariat, Jaipur.
11. Director, Information and Public Relations Department, Government of Rajasthan, Jaipur.
12. ACP (Deputy Director), Law and Legal Affairs Department, for online publication in the e-Gazette on the Law Department's website.
13. Guard file.

Final 13/01/26
(Ankit Raman)
Joint Secretary To the Government